

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 468 of 2020**

**IN THE MATTER OF:**

**Edelweiss Finvest Pvt. Ltd.**

**...Appellant**

**Versus**

**Ramswarup Industries Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Ms. Sonia Dube, Advocate.**

**For Respondents: Mr. Rony O. John and Mr. Deep Roy, Advocates for R-1.**

**Mr. Dinkar Singh, Mr. Aman Verma and Ms. Smriti Churiwal, Advocates for R-2 (CoC).**

**ORDER**  
**(Through Virtual Mode)**

**17.07.2020:** Mr. Rony O. John, learned counsel for Respondent No. 1 submitted that reply affidavit was submitted online through email. He shall file the hard copy of the reply affidavit within three days. Mr. Dinkar Singh, learned counsel is appearing on behalf of Respondent No. 2 – Committee of Creditors. He may file reply affidavit alongwith vakalatnama within three days. Rejoinder, if any, may be filed within one week thereof.

Learned counsel for Respondent No. 2 submits that connected matter being Company Appeal (AT) (Insolvency) No. 1039 of 2019, titled “Aashish Jhunjunwala & Ors. Vs. Kshitiz Chhawharia, RP of Ramsarup Industries Ltd. & Ors.” is listed before Court No. II on 30<sup>th</sup> July, 2020.

Condt/-.....

Let the instant appeal also be listed before the same Bench alongwith  
Company Appeal (AT) (Insolvency) No. 1039 of 2019.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*